

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 12<sup>th</sup> February, 2024, 10:30 A.M.**

CP (IB) No. 149/CTB/2019

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

|                     |   |
|---------------------|---|
| Name of the Company | Sri Ghanasyama Panda -Vs- Kalyani & Kalyani Developers (India) Ltd. |
| Under Section       | 7 IBC   |

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Sidharth Shankar Padhy, Adv.

For Respondent (s)

**ORDER**

Ld. counsel Mr. Sidharth Shankar Padhy appearing for the petitioner represented that in view of the amendment which came to effect from 28.12.2019, the minimum prescribed members of allottees in real estate project to maintain a petition is not complied by the petitioner. In the absence of statutory requirement, the counsel appeared for the petitioner has not pressed the petition. In view of not pressed the matter by counsel, petition is dismissed as not pressed.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**